

MINISTRY OF FINANCE
(Department of Revenue)
(CENTRAL BOARD OF DIRECT TAXES)
NOTIFICATION

New Delhi, the 1st October, 2024

S.O. 4276(E).—In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of section 138 of the Income-tax Act, 1961, the Central Government hereby specifies '**Principal Secretary to Government & Chairman, Odisha Computer Application Centre (OCAC), Department of Electronics & Information Technology (E&IT), Government of Odisha**' for the purposes of identifying genuine beneficiaries for social welfare schemes of Government of Odisha.

[F. No. 225/181/2024/ITA-II- Notification No. 106/2024]

RAVINDER MAINI, Director

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